IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY FIRST DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 35234 OF 2025

Between:

Ms. Ruth Olive Barigala, D/o. Ambethkar B, Aged about 24 years, Occ. Student R/o. H.No.1-8-22/2/6, North Kamala Nagar, Near Indoor Stadium, ECIL Post, Hyderabad - 500006

...PETITIONER

AND

1. The State Of Telangana, Rep. by its Principal Secretary, Health and Medical Family Welfare Dept. Secretariat, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep by its Registrar, Nizampur, Warangal, Telangana-506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order, direction or writ more particularly one in the nature of Writ of Mandamus questioning the action of the Respondents in excluding the Petitioner who is in-service doctors working under the Government of Telangana, from counselling under the in-service Quota for NEET-PG 2025-26 on the ground that she pursued her undergraduate education in MBBS and secured her degree from a university outside the State of Telangana and not treating the Petitioner similar to the candidates indicated in pursuance of the Order Dated 15.01.2025, Court in SLP(C) Nos. 30706 - 30708 of 2024 on the file of Hon'ble Supreme Court as arbitrary, illegal, and violative of Article 14 of the Constitution of India and consequently direct the Respondents to permit the petitioner to participate in

counselling and to be considered for admission under the in-service quota for the NEET PG, 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondent to consider the Petitioner for PG Medical admission under Telangana State Local Candidate pursuant NEET PG-2025 pending disposal of the present writ petition.

Counsel for the Petitioner: SRI RAVINDER REDDY MUPPU

Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: MS. ISHARATH BEGUM, REPRESENTING SRI T. SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.35234 of 2025

ORDER:

Learned counsel Sri Muppu Ravinder Reddy appears for the petitioner.

Sri R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Learned counsel Ms. Ishrath Begum, representing Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. The writ petition is preferred for the following prayer:

> "It is therefore prayed that this Hon'ble Court may be pleased to pass an order, direction or writ more particularly one in the nature of Writ of Mandamus questioning the action of the Respondents in excluding the Petitioner who is in-service doctors working under the Government of Telangana, from counselling under the in-service Quota for NEET-PG 2025-26 on the ground that she pursued her undergraduate education in MBBS and secured her degree from a university outside the State of

Telangana and not treating the Petitioner similar to the candidates indicated in pursuance of the Order Dated 15.01.2025 in SLP(C) Nos.30706-30708 of 2024 on the file of Hon'ble Supreme Court as arbitrary, illegal and violative of Article 14 of the Constitution of India and consequently direct the Respondents to permit the petitioner to participate in counselling and to be considered for admission under the in-service quota for the NEET PG, 2025-26 and pass such other order and further orders which this Hon'ble Court deems fit and proper in the circumstances of the case and in the interest of justice."

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition.

4. Accordingly, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

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SECTION OFFICER

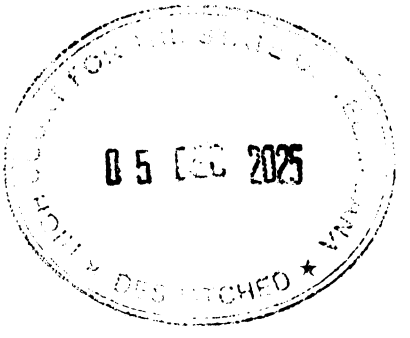
To,

1. One CC to Sri Ravinder Reddy Muppu, Advocate [OPUC]
2. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
4. Two CD Copies

T J
LS

HIGH COURT

DATED:21/11/2025



ORDER

WP.No.35234 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

04/12/25